

is being collected and will be placed on the Table of the Sabha in due course.

**PAYMENT OF TERMINAL GRATUITY BY FOREST DEPARTMENT OF ANDAMAN AND NICOBAR ISLANDS**

3963. SHRI K. R. GANESH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Andaman Forest Department has stopped payment of Terminal gratuity to the industrial staff;

(b) if so, the reasons therefor; and

(c) whether Government's approval was taken to discontinue this concession ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). The information is being collected and will be placed on the Table of the Sabha in due course.

**SCALES OF PAY OF MAHAUTS AND FOREST GUARDS OF ANDAMAN FOREST DEPARTMENT**

3964. SHRI AMRIT NAHATA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have received any representation to give appropriate scale of pay to the mahauts and Forest Guards of the Andaman Forest Department; and

(b) if so, whether Government have formulated any proposals in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The information is being collected and will be placed on the Table of the Sabha in due course.

**NORTH ANDAMAN FOREST**

3965. SHRI AMRIT NAHATA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total area of North Andaman Forest under Messrs. P. C. Ray & Co. (P) Ltd.;

(b) the total estimated tonnage of timber in this area;

(c) the estimated price of this timber; and

(d) the loss to the national exchequer as a result of litigation with the above firm ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). The information is being collected and will be placed on the Table of the Sabha in due course.

**12.13 Hrs.**

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**REPORTED AMERICAN INTERFERENCE WITH THE LAST GENERAL ELECTIONS IN INDIA**

SHRI H. N. MUKERJEE (Calcutta North East) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :

"Reported American interference with the last general elections in India."

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, I would invite the attention of the House to the statement I had made on June 15, 1967 regarding the use of foreign funds in the General Elections. I had at that time informed the House that a report in the matter had been received from the Intelligence Bureau and was being examined carefully. It would be recalled that on December 7, 1967, the question had again come up in the course of supplementaries in response to the statement made by me regarding the reported Russian interference with the last General Elections in India. I had again informed the House that the entire question of the use of foreign money in the last General Elections was being examined by the Government on the basis of a report submitted by the I.B. It is not possible at this stage to indicate the time that would be taken in completing the examination, but I would like to assure the House that it would be done as expeditiously as possible.

SHRI H. N. MUKERJEE : It is really disconcerting that Government pursues a

dilatory policy in this regard, because so many things are happening from day to day. From the time, some years ago, the *Time* magazine said that the Americans were spending 2,400,000 dollars to undermine Jawaharlal Nehru's position, to a statement in *New York Times* of the 13th June, 1967 to the effect, categorically, that the CIA helped the right wing during the elections in India, other things have happened: for instance, the appearance in the *Literary Gazette* of the Soviet Union, of three articles, some of which have been published in India also, by John Smith, which I refer to because it mentions the names of Ministers and Members of Parliament, whom I do not want to name, but I see some of them here—some are members of the Government, some belong to the Congress, Swatantra and other parties. This man mentions these names and he says, "I wrote to India's head of State regarding CIA activities in India". These are being published in a journal in a friendly country which socially controls all publications. Therefore, we should take seriously whatever happens there when names are mentioned. In view of the fact that at the time of the elections in February in Jammu and Kashmir, the Congress Chief, Mir Quasim, made a public allegation about American intervention in the elections and also in view of the latest fact that Mr. Ajoy Mukerjee, till three weeks ago the Chief Minister of West Bengal, has gone on record the day before yesterday as having referred to the Education Minister in the present puppet ministry of West Bengal, who was a member of this House, as an American agent—I am quoting from the *Amrita Bazar Patrika*—since all these things are taking place, may I know if Government is going to take concrete notice of these very specific allegations which have been made from American sources as well as from Indian sources? Government should be in a position to make a very much more objective analysis of the statement and tell the country about it.

**SHRI Y. B. CHAVAN** : It is a very legitimate question that the hon. member has put. Because these allegations are made, it is difficult to go by these allegations and that was the very purpose of this enquiry that was undertaken. But the nature of the

enquiry and the nature of the report are such that one will have to examine it very carefully and then arrive at some sort of tentative conclusions, on the basis of which, if further enquiry is needed, some enquiry will have to be undertaken. I remember when we discussed this question in the House in June, I had said that after this enquiry is completed, if necessary, I will discuss this matter with the leaders of the opposition also. Unless it is done, it will be fair neither to the persons against whom allegations are made nor to the persons making the allegations nor to the political parties here nor to national honour to say anything.

**SHRI JYOTIRMOY BASU** (Diamond Harbour) : The US Government is very much interested in balkanising this country as well as stopping the economic progress of this country. How do they function? They have a Deputy Director of Projects under CIA, which operates and plants its own hands in virtually every unit of the US Government that is involved in foreign countries, like the USIS, US Agency for International Development, etc. They are the people responsible for doing these things. Before the last elections, it is not unknown to the Home Minister that they made very heavy withdrawals from the Reserve Bank of India for financing the elections of chosen stooges—not for all and sundry in the Congress or other parties, but chosen stooges of the CIA who are reliable American agents and who will deliver their goods in this country.

**AN HON. MEMBER** : Name them.

**SHRI JYOTIRMOY BASU** : Mr. S. K. Patil, if you want to know. (*Interruptions*).

**SHRI K. N. TIWARY** (Bettiah) : On a point of order, Sir.

**MR. SPEAKER** : He did not name anybody.

**SHRI K. N. TIWARY** : He has named Mr. S. K. Patil.

**SHRI JYOTIRMOY BASU** : I have said it on my own responsibility.

श्री मधु लिमये (मुंगेर) : यह "लंदन टाइम्स" में आ चुका है, इसमें क्या हर्ज है?

**MR. SPEAKER** : There is no point of order. Mr. Mukerjee said, there are a number of members here, but without mention-

[Mr. Speaker]

ing names. Here is a name being mentioned. There is no point of order, but I think hon. Members will have to be careful about mentioning any names.

श्री क० ना० तिवारी : जो आदमी यहां पर मौजूद नहीं है, उस पर एलीगेशन लगाने का इनको क्या अधिकार है, वह कैसे उसको रिप्यूट करेगा ?

He is not here to refute it.  
इसके लिये इनके पास क्या सबूत है ?

MR. SPEAKER : I agree with the hon. Member. Normally we do not mention names of those who are not here and who cannot defend themselves. That is the convention which we have been following. I hope all sides will respect that convention and be careful.

SHRIMATI SUCHETA KRIPLANI (Gonda) : Sir, this is most objectionable, that allegations are made against a Member who is not here and who cannot defend himself. We demand that it should be withdrawn.

श्री मधु लिमये : वह अपने मन से नाम नहीं ले रहे हैं। यह अखबारों में आ चुका है। "सदन टाइम्स" में आ चुका है।

SHRI THIRUMALA RAO (Kakinada) : Sir, yesterday when a Calling Attention Notice was read out by Shri Hem Barua all the Members belonging to this party took very serious objection to an hon. Member making a reference to activities outside. Therefore, is it right that the very same people should cast such aspersions and name persons who are not present here ? I draw your attention, Sir, and the House to this point.

MR. SPEAKER : I have already said what is the normal convention that is followed here. But the point here is, it has been published in papers and it is not an allegation made here (Interruptions).

SHRI JYOTIRMOY BASU : Sir, U.S. Embassy officials, a number of them, visited State capitals. As Shri Mukherjee just now mentioned, the President of Kashmir Provincial Congress Committee had openly attacked these people saying that these people had been there to influence elections. The Congress are also among CIA aid receivers. *The Economic Times*, Bom-

bay of 14th June 1967 says : "The inquiry conducted by the Central Bureau of Investigation found Jan Sangh, Swatantra and some Congress members having received help as also Praja Socialists."

MR. SPEAKER : What is the disclosure that the hon. Member is making ? Everybody has read it. Come to the question.

SHRI JYOTIRMOY BASU : The Naga Chief Minister of Nagaland, Shri Angami, on 13th November, 1967 said that the American Republican Party is terribly anxious to upset things in India; so for Nagaland they are deputing a special team so that Nagas are kept on their toes.

SHRI PILOO MODY (Godhra) : Let them upset things in United States before they enter Nagaland.

SHRI JYOTIRMOY BASU : Under the circumstances, may I know whether the Home Minister will give us a categorical assurance on the floor of the House that within such and such date the inquiry will be completed and the report will be placed before the House ?

SHRI Y. B. CHAVAN : I have explained it before. I have mentioned it in this House that our efforts will be to complete it early. I have given this assurance that it will be completed as expeditiously as possible. It is very difficult for me to indicate any definite date.

SHRI JYOTIRMOY BASU : Will that be within the next two or three years ?

श्री कामेश्वर सिंह (खगरिया) : अध्यक्ष महोदय, मंत्री महोदय ने अभी कहा है कि जब रिपोर्ट तैयार हो जायगी तो वह सदन के नेताओं को बुला कर उसके सम्बन्ध में बात करेंगे परन्तु क्या वह बतला सकते हैं कि कब तक वह इन्हें बुला कर बातचीत करेंगे, क्या ५ साल, १० साल गुजर जायेंगे तब भी वह नेताओं से बातचीत नहीं करेंगे ?

MR. SPEAKER : The Minister has said that it will be done as quickly as possible.

श्री कामेश्वर सिंह : कोई जवाब नहीं दे रहे हैं उसका वह कि कब तक करेंगे ? एब क्विक्ली एब पोसिबिल, यह भी भला कोई जवाब है ? इस तरह से जवाब देना बिल्कुल गलत बात है।

MR. SPEAKER : To Shri Jyotirmoy Basu's question he said that it will be completed as expeditiously as possible.

SHRI JYOTIRMOY BASU : That is an evasive answer.

SHRI INDRAJIT GUPTA (Alipore) : The hon. Minister in his reply has referred specifically to the question of use of foreign funds, whatever the sources may be, in general elections. The Calling Attention Notice, if you see the wording, is not confined to the question of funds but relates to the question of foreign interference, American interference, in general elections. Therefore, the first thing I would like to know from the hon. Minister is whether this inquiry, which he has been telling us about for some months now, which is going on and God knows when the result will come, is confined only to the question of funds or whether it is also going into the question of undesirable activities by certain American personnel attached to the embassy here or not attached—openly—who interfere in the elections? I want, with your permission, Sir, to emphasise the significance of this because these articles which have appeared, written by Mr. John Smith, who claims to be a former CIA agent, refer specifically to certain names of Americans who, according to him, are CIA agents, with whom he had worked also in Delhi. He has stated that Mr. Joseph Leli-veld, who is a correspondent of the *New York Times*, has stated on 13th June 1967, writing from Delhi, that the Indian Government investigated the CIA activities during the elections—I do not know, perhaps he is crediting them with more than they deserve—and discovered that USA has contributed large sums of money to the right wing parties, and that Jan Sangh and the Swatantra parties received the largest contribution. Now apart from this, let us see the names which he has mentioned. For example, he says that Mr. William Grimsley is now with the CIA in Delhi. As I have no time, I do not wish to go into the details. I want to know whether these investigations are at all directed towards the activities which have been alleged in various sections of the press, ever since the general elections, regarding certain American gentlemen Shri Hiren Mukerjee referred to just now in regard to the Kashmir elections. One name which was published was Mr. H. B. Schwafter,

who was then the Second Secretary of the United States Embassy. Has any investigation been made in this direction? Is it a fact that this gentleman was subsequently asked to leave this country? Then, Mr. Leonard Weiss, who was designated as Minister Counsellor of Political and Economic Affairs, attached to the US Embassy, he was found during the elections, sometimes in Bombay, sometimes in Bhopal, sometimes in Calcutta. Has any investigation been made against him? Then, a reference was made by pressmen in our country to, what they call, task force of the US Embassy officials during the elections, the names being Mr. W. C. Grimsley, Mr. Herbert D. Spivack, Mr. W. L. Campbell, Mr. H. B. Schaffer, Mr. Edwin J. Pechouse, Mr. F. Rattesberg, Mr. Jane Abell, Mr. R. H. Larson and so on. I found only this morning, while looking through the telephone directory of Delhi, that at least three of these names are mentioned here; they are listed in the Telephone Directory—Mr. Herbert D. Spivack at page 125, Mr. W. L. Campbell at page 62 and Mr. Edwin J. Pechouse at page 304. The fun of it is that they are not listed in the official Embassy List; they are listed in the alphabetical order as ordinary citizens with the words "US Emb" within brackets. In view of all this evidence of the reports which have appeared, where specific names have been mentioned—it is not only a question of funds but that of contacts they were building up, going round and meeting politicians, interfering and so on—has any investigation been made about this aspect of the question and can he tell us about any of these gentlemen, whether any of them have been asked to leave the country?

SHRI Y. B. CHAVAN : It is a general question that he has raised. The inquiry was mainly concerned with the foreign money for election funds. You will remember, Sir, this inquiry was as a result of certain discussion that took place in the House itself, where certain questions were asked and the emphasis then in the discussion was about the use of foreign funds. So, this inquiry was mainly connected with the use of foreign funds, from all sides, not only from the CIA but from the other side also. Naturally, while inquiring this they might come to some other facts also. About the particular instances he has

[Shri Y. B. Chavan]

mentioned, it is difficult for me to say anything at present.

SHRI S. M. BANERJEE (Kanpur) : Shri Chagla had agreed to appoint a commission.

SHRI INDRAJIT GUPTA : Has any investigation been made about this complaint or allegation ?

SHRI Y. B. CHAVAN : I have no information about this particular matter at the present moment.

SHRI NAMBIAR (Tiruchirappalli) : In reply to an earlier question by me it was stated that a certain portion of the PL 480 funds is allotted to the American Embassy for its expenditure here and the balance is deposited in the Reserve Bank of India in the Embassy account. Is it a fact that during the course of the elections, or perhaps a few months prior to that, from the funds that are allotted to the US Embassy and also from the funds that are deposited in the Reserve Bank in the account of the American Embassy huge amounts were withdrawn ? If the amounts withdrawn were of a sizable quantity, may I know whether the government would go into the question, not in a general way but specifically, and see whether these funds were ever used for the purpose of purchasing or influencing anybody in the elections ?

SHRI Y. B. CHAVAN : He is indicating a line of investigation. I will keep it in mind.

SHRI M. R. MASANI (Rajkot) : Sir, yesterday you permitted Shri Ramamurti. . . .

MR. SPEAKER : He has not made a statement.

SHRI M. R. MASANI : Yesterday you did permit him to say a few words.

MR. SPEAKER : If he writes to me, I will consider it.

SHRI M. R. MASANI : We last June also demanded an investigation. We join with the leaders of other parties and say that the findings should be published early because these are cock-and-bull stories.

उलटा चोर कोतवाल को डांटे ।

We want Government to make their findings public. . . . (Interruption).

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, यह बहुत गम्भीर मामला है। अभी मेरे दल का नाम लिया गया है और आरोप भी लगाया गया है कि हमने अमरीका से पैसा लिया। कुछ दिन पहले कांग्रेस के एक मंत्री ने . . .

MR. SPEAKER : What did I do about Shri Ramamurti ? Did I not ask him to write to me ? I will give a chance to explain if you write to me.

श्री अटल बिहारी वाजपेयी : अभी आप कह लेने दीजिये। जो शरारत होनी है वह हो जाए। हम चाहते हैं कि इस मामले की गंभीर तरह से जांच की जाए। एक तरफ आरोप लगाया जाता है कि अमरीका से हमने पैसा लिया। दूसरी ओर "यंग इंडिया" में एक लेख में यह छपा था कि हमने रूस से पैसा लिया। मैं साफ कह देना चाहता हूँ . . .

श्री पीलु मोडी : दोनों बाजुओं से लेना गलत बात है।

श्री अटल बिहारी वाजपेयी : हम किसी बाजू से पैसा नहीं लेते। विदेशों से पैसा लेकर चुनाव लड़ने के बजाय हम राजनीति से सन्यास लेना पसन्द करेंगे। अगर यह साबित हो जाए कि जन संघ ने अमरीका से या रूस से पैसा लिया है तो मैं जन संघ से कोई सम्बन्ध नहीं रखूंगा। विदेशों से पैसा लेना एक गद्दारी है और हम गद्दारी में कभी भागीदार नहीं हो सकते।

लेकिन मेरा एक निवेदन यह भी है कि इटेलीजेंस ब्यूरो जो जांच कर रहा है यह जांच पर्याप्त नहीं है, यह जांच देश में विश्वास पैदा नहीं कर सकती। मैं चाहता हूँ कि सुप्रीम कोर्ट के किसी जज को नियुक्त किया जाए और हमको कठघरे में खड़ा किया जाए। सरकार हमारे खिलाफ आरोप लाये और हम सफाई देंगे। अगर आरोप साबित हो गया तो हम बड़ी-से-बड़ी सजा भुगतने के लिए तैयार हैं।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I will only say that since this matter is being brought up before the

House often and several wild allegations are being made, it is time that the Home Minister publishes this document or puts it on the Table of the House. That is essential.

SHRI RAJARAM (Salem) : Sir, I want to bring to your notice that a Tamil shop-keeper has been beaten by the so-called anti-English agitators.... (Interruption)

MR. SPEAKER : You can write to me and I will permit you. I will certainly permit any Member but nobody can rise and make a point. You have got the Rule book. Will you kindly read the rules ?

SHRI RAJARAM : I am more worried about the lives of Tamilians living in Delhi than about the rules and regulations. A Tamil shopkeeper has been beaten and Tamil papers have been burnt by the so-called anti-English agitators.

MR. SPEAKER : Nothing will be taken down.

SHRI RAJARAM : \*\*

SHRI BAL RAJ MADHOK (South Delhi) : \*\*

SHRI D. C. SHARMA (Gurdaspur) : \*\*

SHRI N. SREEKANTAN NAIR (Quilon) : \*\*

SHRI J. B. KRIPALANI (Guna) : \*\*

SHRI RAJARAM : \*\*

SHRI BAL RAJ MADHOK : \*\*

MR. SPEAKER : Now, order; order. All of you will have to sit down. You will have to follow certain rules. I cannot help it.

I really feel unhappy. This is becoming a habit. Every day, after the Question Hour, after the Call Attention Notice is over, this is happening, a dozen people getting up and shouting.

SHRI RAJARAM : The D.M.K. Members do not do that always. This is what is happening now.... (Interruptions).

MR. SPEAKER : Not you alone. May I appeal to you to sit down ? It is not you alone. This is what is happening everyday, a dozen people getting up and shouting. Where will it lead us ? I am trying to know where it will lead us. Last time,

when it was brought to my notice that some people were beaten up, I immediately said that the Home Minister may look into it and do something. Now, everyday, all these things are being said. It may be happening or may not be happening. I am in the Chair and I do not know anything. All I can do is to request the Home Minister, whoever is in-charge of it, to look into it. But if things are raised like this, I am only worried where it will lead us. (Interruption) I am on my legs. It may be so. Three days ago, I requested the Minister of State for Home Affairs—Mr. Chavan was not here—saying that this is the complaint and that he should look into it and give us the information.

SHRI RAJARAM : If you do not get an assurance from the Home Minister, you and I may not be safe.... (Interruptions)

MR. SPEAKER : I will take care of myself; you need not worry about that. (Interruption) No please; I am on my legs. I am not saying about this thing or that thing. This is becoming a habit everyday after the Question Hour, after the Call Attention Notice, and we are taking away some time of the House. If you want, you change the rules. I do not mind that. I am in the hands of the House. But if you want to raise something today and some other thing tomorrow like this, this is now going out of hand. Now, I request you not to raise any issue like this. After all, you can take my permission and I will allow it myself. Sometimes I say, I will consider it. Mr. Masani wanted something and I said, I will consider it.

Now, may I request you to permit me to go to the next item of the agenda ? If any Member wants to say something on any issue, let him see me in my chamber and take my permission and then say it here. Of course, if any allegation is made against an individual or anybody, like Mr. Vajpayee getting up or some Congress Member getting up and denying it on the spot—I can understand that—he is allowed, the interjection is allowed, and the immediate denial of an allegation is allowed. But not like this, everybody getting up and shouting.... (Interruptions) I am not going to call the Minister because you demand it. That is not proper. It is not proper. I am not going to do it. May

[Mr. Speaker]

I request the members to allow me to go to the next item? Or I will keep the House sitting. Let any Member say anything; nothing will be taken down. I only appeal to the hon. members to allow me to go on to the next item. If any Member wants to speak now, it will not be recorded. (Interruptions)\*\*

12-41 hrs.

**PAPERS LAID ON THE TABLE  
TWELFTH SESSION OF INDUSTRIAL  
COMMITTEE ON PLANTATIONS  
THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR, EMPLOY-**

- (1) (i) Supplementary Statements Nos. VI and VII
- (ii) Supplementary Statement No. VI
- (iii) Supplementary Statement No. VIII
- (iv) Supplementary Statement No. XI
- (v) Supplementary Statement No. XIX
- (vi) Supplementary Statement No. IX

[Placed in Library. See No. LT-1951/67].

- (2) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1967 published in Notification No. G.S.R. 1773 in Gazette of India dated the 30th November, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 [Placed in Library. See No. LT-1952/67].

**NOTIFICATIONS UNDER THE ESSENTIAL  
COMMODITIES ACT ETC.**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FOOD, AGRICULTURE,  
COMMUNITY DEVELOPMENT  
AND COOPERATION (SHRI ANNA-  
SAHIB SHINDE) :** I beg to lay on the Table :—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
  - (i) The Madhya Pradesh Rice Procurement (Levy) Third Amendment Order, 1967, published in Notification No. G.S.R. 1754 in Gazette of India dated the 27th November, 1967.

**MENT AND REHABILITATION (SHRI  
D. R. CHAVAN) :** On behalf of Shri Jai Sukh Lal Hathi, I beg to lay on the Table a copy of the Main Conclusions of the Twelfth Session of the Industrial Committee on Plantations held at Madras on 19th and 20th August, 1967. [Placed in Library, See No. LT-1950/67].

**STATEMENT SHOWING ACTION TAKEN BY  
GOVERNMENT AND INDIAN TELEGRAPH  
(EIGHTH AMENDMENT) RULES**

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND COMMUNICA-  
TIONS (DR. RAM SUBHAG SINGH) :** On behalf of Shri I. K. Gujral, I beg to lay on the Table :—

- |   |  |
|---|--|
| Second Session, 1967 (Fourth Lok Sabha)   | (i) Supplementary Statements Nos. VI and VII |
| First Session, 1967 (Fourth Lok Sabha)    | (ii) Supplementary Statement No. VI          |
| Sixteenth Session, 1966 (Third Lok Sabha) | (iii) Supplementary Statement No. VIII       |
| Fifteenth Session, 1966 (Third Lok Sabha) | (iv) Supplementary Statement No. XI          |
| Eleventh Session, 1965 (Third Lok Sabha)  | (v) Supplementary Statement No. XIX          |
| Eighth Session, 1964 (Third Lok Sabha)    | (vi) Supplementary Statement No. IX          |

- (ii) G.S.R. 1755 published in Gazette of India dated the 27th November, 1967, rescinding the Uttar Pradesh Paddy (Restriction on Movement) Order, 1961.

- (iii) The Roller Mills Wheat Products (Price Control) Amendment Order, 1967, published in Notification No. G.S.R. 1776 in Gazette of India dated the 1st December, 1967.

- (iv) A copy of Notification No. G.S.R. 1775 published in Gazette of India dated the 1st December, 1967, making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1953/67].

**NOTIFICATION UNDER THE EMPLOYEES'  
PROVIDENT FUNDS ACT**

**SHRI D. R. CHAVAN :** On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of Notification No. G.S.R. 1716